BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 189/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

Name of the Company:

Mazda Agencies through POA

(Mr. Nimish Desai)

V/s.

Hemant Plastics & Chemicals Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

1. PAVAN S. GODIAWACA ADVOCATE PETITIONER Mullescelle

2. PRITYANK DAVE ON BEHALF OF JAIMIN DAUF

RESPONDENT 5

ORDER

Learned Advocate Mr. Pavan Godiawala present for Operational Creditor/Petitioner. Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mr. Jaimin Dave present for Respondent.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent.

Vakalatnama is signed by one of the director of the company but resolution of the Company is not produced.

Resolution passed by the Respondent company shall be filed.

Mrs. Kavitha Konreddy present. it appears that Hon'ble High Court restrained Mrs. Kavitha Konreddy as director of the company. Hence, her presence cannot be taken into consideration on behalf of the company.

List the matter on 09.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.

BHKI RAVEENDRA BABU MEMBER JUDICIAL